

THE MINISTER OF PLANNING (SHRI S. B. CHAVAN): (a) to (c). It is the responsibility of the administrative Ministry in charge of a Centrally Sponsored Scheme to check utilisation of funds released by the Centre to the States. The Planning Commission does not undertake any verification of utilisation of funds on its own, except to the extent necessary when a specific programme is taken up by it for evaluation through its Programme Evaluation Organisation.

Development of Indian Forces in States to maintain law and order

1622. **SHRI B. V. DESAI:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that various States during the months of December and January utilised the Indian Forces to maintain law and order situation in the States;

(b) if so, how many States utilised the services of Army to maintain law and order;

(c) in how many cases the utilisation of services of Army is still continuing;

(d) what was the maximum period in each State where the Army was used to maintain law and order situation; and

(e) how many Army personnel were killed during the period when they were deputed to maintain law and order in the State?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) to (e). The information is being collected and will be laid on the table of the House.

Proposal to review organisation of rural planning

1623. **SHRI NAVIN RAVANI:** Will the Minister of PLANNING be pleased to state:

(a) whether there is any proposal to review the organisation of Rural Planning and Development in regard to city improvement under the 20-Point Programme; and

(b) if so, the details thereof?

THE MINISTER OF PLANNING (SHRI S.B. CHAVAN): (a) No, Sir.

(b) Does not arise.

Loan sanctioned to Bihar Khadi and Village Industries Board

1624. **SHRI A. K. ROY:** Will the Minister of INDUSTRY be pleased to state:

(a) whether Khadi and Village Industries Commission has sanctioned any loan or grants to the Bihar Khadi and Village Industries Board; and

(b) if so, the details of the projects proposed to be financed in Chotanagpur, Santhalpargana and Singhbhum in Bihar?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI VIRBHADRA SINGH): (a) Khadi and Village Industries Commission has disbursed the following funds to the Bihar State and Village Industries Board:

Year	Rs. in lakhs	
	Grant	Loan
1981-82	11.60	156.03
1982-83 (Upto September, 1982)	9.42	50.50

(b) KVIC disburses funds to the Bihar Khadi and Village Industries Board, which has been set up by the State Government. The Board is implementing the Khadi and Village Industries schemes in Chotanagpur, Santhalpargana and Singhbhum in Bihar.

Appointment of candidates who passed Section Officers Grade Examination, 1981 held by UPSC

1625. **SHRI HIRALAL R. PARMAR:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of candidates who have passed the Section Officers Grade Examination 1981 held by UPSC and have not been appointed as Section Officers so far;

(b) whether the appointment is made according to seniority in the merit list issued by UPSC, if so, whether senior candidates in the merit list have been ignored and juniors appointed;

(c) if so, whether loss in pay caused to seniors by delay in appointment will be protected with reference to their juniors pay;

(d) whether UPSC issues merit list with reference to regular vacancies of SOs of CSS as on 1 July of the year of the examination; and

(e) if so, why candidates are not appointed simultaneously and allocations made by Department of Personnel and Administrative Reforms are not honoured by some Ministries?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) The UPSC have recommended 125 candidates for inclusion in the Select List of Section Officers on the basis of the Limited Departmental Competitive Examination 1981. They are being appointed as Section Officers by the various cadre authorities.

(b) Since the Central Secretariat Service is decentralised upto the level of Section Officer, allocations of the successful candidates is made to the various cadres, taking into consideration the vacancy position in each cadre. This may sometimes result in a junior candidate getting promotion earlier than his senior in the Centralised list.

(c) The rules do not permit protection of pay in such cases.

(d) The merit list is drawn up on the basis of actual and anticipated vacancies during the recruitment year commencing from the 1st July of the year of the examination.

(e) It is not always possible to appoint all candidates simultaneously, because the Select List is intended for existing and anticipated vacancies.

"Serving of Indian Soft Shelled Turtles in Hotels"

1626. SHRI R. P. GAEKWAD: Will the PRIME MINISTER be pleased to state:

(a) whether Indian soft shelled turtles are being served as dishes in hotels in the capital, thereby causing damage to the species of wildlife; and

(b) if so, the steps taken in this regard?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ENVIRONMENT (SHRI DIGVIJAY SINH): (a) No such case has come to notice.

(b) Does not arise.

Supply of Bajaj to Defence personnel

1627. SHRI F.H. MOHSIN: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Bajaj Scooter manufacturers have recently reduced the number of scooters annually supplied to the Canteen Stores Department (I) for sale to army officers registered with that Department; if so, by how much and reasons therefor;

(b) whether Defence Services personnel, who had registered for a Bajaj Scooter with the CSD(I) as far back as 1974, have been asked to wait for another four years or so;

(c) whether in view of the hardships which these Defence personnel have to face at various inhospitable stations of posting, Government would persuade not only the Bajaj Scooter manufacturers but others also to raise the quota for Defence personnel for being sold through the CSD(I) and take this into consideration while sanctioning their future programmes for expansion; and

(d) if not, the reasons therefor?